



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक १२ (२)]

शुक्रवार, मार्च १३, २०२६/फाल्गुन २२, शके १९४७

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असाधारण क्रमांक २१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra *Zilla Parishads and Panchayat Samitis* (Amendment) Act, 2026 (Mah. Act No. V of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. V OF 2026.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 13th March 2026.)

An Act further to amend the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

WHEREAS both houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra *Zilla Parishads and Panchayat Samitis* Act, 1961, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra *Zilla Parishads and Panchayat Samitis* (Amendment) Ordinance, 2025 on the 26th December 2025 ;

Mah. V
of
1962.
Mah.
Ord.
XIV of
2025.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Maharashtra *Zilla Parishads and Panchayat Samitis* (Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 26th December 2025.

Amendment of section 14 of Mah. V of 1962.

2. In section 14 of the Maharashtra *Zilla Parishads and Panchayat Samitis* Act, 1961, (hereinafter referred to as “the principal Act”), for sub-section (2), the following sub-sections shall be substituted, namely :—

“(2) The State Government shall make rules for the conduct of such elections and the election shall be conducted in accordance with those rules.

(3) The decision of a Returning Officer accepting or rejecting the nomination papers shall be final and it shall not be called in question in any Court.”.

Repeal of Mah. Ord. XIV of 2025 and saving.

3. (1) The Maharashtra *Zilla Parishads and Panchayat Samitis* (Amendment) Ordinance, 2025, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification, rules or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.

Mah. Ord. XIV of 2025.